

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 207/MP/2019

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 66 of the Electricity Act, 2003 and Regulations 26(i)(a), 63 & 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for grant of proprietary membership of Power Exchanges to M/s. Railways Energy Management Company Limited for transactions involving Indian Railways.

Petitioners : Railways Energy Management Company Limited
Indian Railways

Respondent : Indian Energy Exchange Limited (IEX)

Date of Hearing : 24.9.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Pulkit Agarwal, Advocate, REMCL
Shri Gaurav Maheshwari, IEX

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed seeking direction to IEX to grant proprietary membership to Railways Energy Management Company Limited (REMCL) for the purposes of transactions involving Indian Railways as per Regulation 26(i)(b) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and Rule 4.3.1 of IEX Rules.

2. In response to the Commission's query as to whether the Petitioner is electricity trader or grid consumer entity or distribution licensee or generator, the learned counsel for the Petitioners replied in negative.

3. After hearing the learned counsel for the Petitioners, the Commission reserved order as regard to the admissibility of the present Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)